

(1993) 09 P&H CK 0150

High Court Of Punjab And Haryana At Chandigarh

Case No: First Appeal from Order No. 951 of 1984

Shrihar Amrit Singh

APPELLANT

Vs

Varinder Pal Bhardwaj
and Others

RESPONDENT

Date of Decision: Sept. 14, 1993

Hon'ble Judges: Amarjeet Chaudhary, J

Bench: Single Bench

Advocate: L.M. Suri and Mr. Arun Kumar, for the Appellant; Hemant Kumar for the Respondent No. 1 to 4 and Mr. R.M. Suri, for the Respondent

Final Decision: Dismissed

Judgement

@JUDGMENTTAG-ORDER

Amarjeet Chaudhary, J.

Mr. R.M. Suri, counsel for the New India Assurance Company says that the Company has paid the compensation to the claimants. In view of this position, the Appellant, who is owner of the offending vehicle, cannot have any grouse in the matter. As such, the appeal be dismissed as having become infructuous. Mr. L.M. Suri, Senior Advocate has noting to say in view of Mr. R.M. Suri's statement.

2. Dismissed as infructuous.